NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.No.731/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29th January 2018, 10.30 A.M

Name of the Company		Sohan lal Gupta-Vs-Dimpal Properties Pvt.Ltd. & Ors.		
Under Section		58/59		
SI. No.	Representa	nation of Authorized ative (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
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ORDER

Ld. Counsel for the petitioner is present. No one is present from the respondent's side.

Heard. Admit.

Issue notice to the respondents and file affidavit of service of notice within 7 days. Ld. Counsel for the petitioner pressed for passing an interim order. Upon hearing the Ld. Counsel for the petitioner, I am satisfied that this is a fit case to direct both parties to maintain *status quo* regarding fixed assets of the company property. It would be effective upon service of the notice on the respondents.

List it on 28/02/2018.

Sd (Jinan K.R.) Member (J)